

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special leave petition)
IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. CC.20099 OF 2015
WITH PRAYER FOR INTERIM RELIEF

M/s Designarch Infrastructure Pvt. Ltd. & Anr.

...PETITIONER

VERSUS

Vice Chairman, Ghaziabad Development Authority

...RESPONDENTS

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 14.11.2013 in C.M.WP. No. 33826 of 2012 and against final order dated 09.07.2015 in C.M.R.A. No. 336849 of 2014 both passed by the High Court of Judicature at Allahabad.

It is submitted that the Special Leave Petition against order dated 09.07.2015 is within time and there is a delay of 601 days in Special leave petition filed against order dated 14.11.2013 and counsel has filed an application for condonation of delay to condone the said delay.

It is further submitted that Special leave petition © No. 3205/2014 arising out of same judgement between same parties was dismissed as withdrawn by this Hon'ble Court on 16.09.2014 (Copy of order dated 16.09.2014 marked as annexure Page-26 at page no. 334-335). Instant matter has been filed challenging order in main as well as in Review.

It is submitted that SLP © No. 22922/2014 arising out of same judgement was listed before Hon'ble Court on 19.08.2014 when the Court was pleased to direct issue notice and same is pending before the Hon'ble Court. (Copy of order dated 19.08.2014 is enclosed).

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 17th day of November, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Rakesh Kumar, Advocate.

ASSISTANT REGISTRAR